

उपरोक्त कर राज्य सरकारों और उनके अधीन संस्थानों द्वारा लगाये स्थानीय करों में अतिरिक्त है और अतः यह प्रत्येक राज्य में भिन्न-भिन्न है।

(ग) और (घ). विश्व बैंक परियोजना के अधीन आयातित ट्रैक्टरों और कुल कृषि अर्थ व्यवस्था पर उत्पादन और सीमान्त शुल्कों की वर्तमान दरों का मूल्यांकन करना अभी बहुत जल्दी है।

Employees Provident Fund in M/s India Mica and Micanite Limited P. O. Jhumritilaya, Hazaribagh

78.6. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. India Mica and Micanite Limited P.O. Jhumritilaya (District Hazaribagh) was covered under the Employers Provident Funds Act, 1952 with effect from the 31st May, 1960 and a writ was filed by the management of the factory regarding its applicability ; if so, the reasons why necessary prayer was not made for bank guarantee before the High Court ;

(b) whether only partial compliance has been secured as the Regional Provident Fund Commissioner was interested in it ;

(c) whether scrutiny of the records has not been made and eligibility looked into because of (b) above ; and

(d) the action proposed to be taken against the non-cooperative management and erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) M/s. India Mica and Micanite Limited was covered under the Employee's Provident

Funds and Family Pension Fund Act, 1952 with effect from the 31st October, 1960. A writ petition was filed in the Patna High Court by the management which was dismissed with cost. In the past, there was no regular practice of submitting a prayer before various Courts for bank guarantees.

(b) and (c). Compliance has been secured on the basis of the statutory returns submitted by the establishment, investigations made, scrutiny of the records and after taking into account the eligibility of employees concerned.

(d) Does not arise.

Exemption of M/s. Shankar Vastralaya, Muzaffarpur, Bihar from Provision of E. P. F. Act, 1952

7807. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. Shankar Vastralaya, Muzaffarpur, Bihar was exempted from the provision of Section 1 (5) of the Employees' Provident Fund Act, 1952 and several representations were made to the Central Provident Fund Commissioner, with no result ;

(b) whether the Regional Provident Fund Commissioner, Bihar inspected the aforesaid establishment and did not consider the subsequent report the Provident Fund Inspector, who opposed the exemption U/S 1 (3) of the Act ; and

(c) if so, the action taken to recover the Employees Provident Fund dues from the establishment with retrospective date, besides pulling up the erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) to (c). On the basis of the facts then available the Regional Provident Fund Commissioner, Bihar allowed M/s. Shankar